

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1606  
ANSWERED ON:19.07.2004  
AMENDMENT TO EMPLOYEES PROVIDENT FUND ACT  
Das Gupta Shri Gurudas

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government proposes to amend the Employees Provident Fund Act in order to check the practice of default by the employer;
- (b) if so, the details thereof; and
- (c) the number of cases pending before the Court of Law on the ground of default of payment of provident fund dues?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI SIS RAM OLA)

- (a) & (b): Central Board of Trustees, Employees' Provident Fund has proposed various amendments to the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 to improve administration and compliance of the Act.
- (c): As on 31.03.2004, 49750 prosecution cases and 545 cases under 406/409 IPC are pending before various courts of law.